

such drugs which are not produced in the country and have to be imported ?

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETRO - CHEMICALS (SHRI R.K. JAICHANDRA SINGH) : (a) and (b) Government have received various suggestions/representations to extend/review the scheme of delicensing, including one from Indian Drugs Manufacturers Association. Detail of the suggestions of Indian Drugs Manufacturers Association have already been furnished in reply to Lok Sabha Starred Question No. 35 dated 19.11.85.

(c) Government has not yet formulated its view on the various representations.

(d) Where production is by only one manufacturer, the bulk drug is on OGL of the Import Export Policy so that there is no monopoly. Details of imports are published in the Monthly Statistics for Foreign Trade in India Vol. II, copies of which are available in the Parliament Library.

Power Shortage

3365. SHRI SATYENDRA NARAYAN SINHA : Will the Minister of ENERGY be pleased to state :

(a) whether Government expect serious power shortages this summer;

(b) if so, what will be the demand and availability of power region-wise for the summer of 1986; and

(c) how the gap is proposed to be bridged ?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER (SHRI ARIF MOHAMMAD KHAN) : (a) to (c) Energy shortages varying degrees are expected to be there in the summer of 1986 in the different areas of the country except in the Western Region, North-Eastern Region and Kerala and Andhra Pradesh in the Southern Region. Availability of power cannot be accurately assessed as it depends on the performance of thermal units and weather conditions. The gap between demand and availability is proposed to be bridged by increasing generation from the existing thermal generating capacity and by partly resorting to power cuts/restrictions.

Financial condition of Heavy Engineering Corporation and Mining and Allied Machinery Corporation

3366. SHRI SATYENDRA NARAYAN SINHA : Will the Minister of INDUSTRY be pleased to state :

(a) whether most of the heavy industrial units under his Ministry located in Bihar like Heavy Engineering Corporation Limited and Mining and Allied Machinery Corporation Limited are in the red;

(b) if so, whether Government have provided heavy interest subsidies to improve the financial conditions of these units;

(c) whether a major reason for their being in the red is lack of adequate orders; and

(d) if so, the steps proposed to be taken to further improve their financial conditions ?

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETRO-CHEMICALS (SHRI R. K. JAICHANDRA SINGH) : (a) Heavy Engineering Corporation (HEC), Ranchi which is Central Public Sector Undertaking in Bihar is incurring losses.

(b) In the past HEC had been provided interest holiday on Government loan and also moratorium on repayment of loan for a limited period.

(c) Lack of adequate orders is one of the reasons for losses in this unit.

(d) Amongst the steps taken are obtaining orders from coal sector also; strengthening the management; installing captive power supply units; improving industrial relations, and discipline, with a view to increasing productivity; and providing financial assistance as needed.

Supply of gas to Thermal Power Plants in Gujarat

3367. SHRI D.P. JADEJA : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Gujarat Electricity Board has drawn the attention of his Ministry for supply of fuel oil for their thermal power plants ;

(b) whether necessary gas allotment for the Gujarat Electricity Board has been denied; and

(c) if so, the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI NAWAL KISHORE SHARMA) : (a) Yes, Sir.

(b) ONGC is presently supplying 0.35 mcmd (million cubic meters per day) of natural gas for the power stations at Dhurvaran and Uttran.

(c) Does not arise.

Rules framed under Family Courts Act, 1984

3368. PROF. MADHU DANDAVATE : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether rules concerning the Family Courts Act, 1984 have been framed; and

(b) if so, whether the implementation of the Act has been left to the jurisdiction of the States ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ) : (a) and (b) The High Courts, the Central Government and the State Governments have been empowered to make rules under sections 21, 22 and 23 of the Family Courts Act respectively. The Central Government has been empowered to make rules prescribing the other qualifications for appointment of a Judge referred to in Clause (c) of subsection (3) of section 4, with the concurrence of Chief Justice of India. The matter is receiving attention of the Government.

The State Governments have been empowered to establish family courts in consultation with the High Courts. So far the Central Government has appointed the 19th day of November, 1985 as the date on which the Family Courts Act, 1984 shall come into force in the State of Rajasthan.

Demands for Regularisation of Services of Extra Departmental Employees

3369. PROF. MADHU DANDAVATE : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether it is a fact that for the past several years the trade unions in Postal Department have been consistently demanding regularisation of extra departmental service so that the concerned postal employees may be entitled to benefits available to other postal employees; and

(b) if so, whether Government are likely to consider this pressing demand regarding the employees in extra departmental service ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA) : (a) Yes, Sir. Some representations have been received from Unions in this connection.

(b) No, Sir. There is no such proposal under consideration of Government at present. However, a One-Man ED Committee has been appointed to examine generally the working of extra departmental system in the Department of Posts and suggest such modifications and improvements as may be necessary to make the system efficient consistent with economy.

[*Translation*]

Shortage of Mail Vans and Cash Vans in Azamgarh District (Uttar Pradesh)

3370. SHRI RAJ KUMAR RAI : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether Government are aware that there is shortage of mail vans and cash vans in Azamgarh district of Uttar Pradesh;

(b) if so, the total number of such vans required there; and

(c) when these vans are likely to be purchased by Posts and Telegraphs Department ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA) : (a) Departmental mail motor service has not been introduced in Azamgarh District. The existing arrangement for transportation of mails there is considered satisfactory.

(b) Does not arise.

(c) Does not arise.